**ANF-4J**

**Application for the issue of Diamond Imprest Authorisation**

*[Please see guidelines given at the end before filling in the application]*

**Application Details**

| IEC | Entity Name (Auto populate based on IEC) | Application Number (Auto populate as per system generated) | File Number (Auto populate as per system generated) | Currency of export | Applicable Foreign Exchange Rate |
|---|---|---|---|---|---|
| | | | | | |

**Basic Details**

| Port of Registration for the purpose of imports & exports | Manufacturing Activity ( will be auto populated from ANF 1A) | Branch Code | Custom Notification Number (Auto populate based on Customs notification to be notified) |
|---|---|---|---|
| Mumbai Airport | | | |

**RCMC Details**

| RCMC Number (Auto populated from updated profile (ANF-1A) | Date of Issuance (Auto populated from profile (ANF-1A) | Validity Period (Auto populated from profile (ANF-1A) | Issuing Authority (Auto populated from profile (ANF-1A) | Products for which registered (Auto populated from profile (ANF-1A) |
|---|---|---|---|---|
| | | | | |

**GST Details**

| Branch code (Auto populated from updated profile (ANF-1A) | Address of the factory / premises where the items to be imported are proposed to be used (Auto populated from updated profile (ANF-1A) | GST Registration Number (Auto populated from updated profile (ANF-1A) | Jurisdictional Central Excise /GST Authority/GST under whose jurisdiction the factory / premises |
|---|---|---|---|
| | | | |

| | | | |
|---|---|---|---|
| | | | |

**Industrial Registration Details**

| MSME / IEM Registration Number/Udyog Aadhar Number (Auto populated from updated profile (ANF-1A) | Issuing Authority (Auto populated from updated profile (ANF-1A) | Date of Issue (Auto populated from updated profile (ANF-1A) | Products for which registered (Auto populated from updated profile (ANF-1A) |
|---|---|---|---|
| | | | |

**Status Holder Details**

| Star Export House Certificate Number | Status Category | Date of Issuance | Validity Period | Issuing Authority |
|---|---|---|---|---|
| | | | | |

**(Mandatory field, if the applicant desires to get the name of Supporting Manufacturer endorsed on the authorization, check box for opting supporting manufacturer)**

| GSTN Registration No. | IEC No. | Branch Code | Name of Supporting Manufacturer | Address of Supporting Manufacturer | Pincode | City | State | District | Type of Unit | MSME/IEM/I L Regn No. of Supporting Manufacturer | Date of issue | Products endorsed |
|---|---|---|---|---|---|---|---|---|---|---|---|---|
| | | | | | | | | | | | | |

**Past Three Years Exports of Cut and Polished Natural Diamond**

| Financial Years (Preceding three year) | Direct Physical Exports (Preceding three year) | |
|---|---|---|
| Financial Years | Value in INR | Value in USD |
| | | |
| | | |
| | | |

**GST Returns Details (of the FY as mentioned above)**

| S. Nos. | Financial Year | Assessment Year | Date of filing of GST Return |
|---|---|---|---|
| 1 | | | |
| 2 | | | |
| 3 | | | |

**Tax income Returns Details (of the FY as mentioned above)**

| S. Nos. | Financial Year | Assessment Year | Date of filing of Income Tax Return |
|---|---|---|---|
| 1 | | | |
| 2 | | | |
| 3 | | | |

**Import Details**

| Import Item(s) Description | ITC HS Code No. | Technical Characteristics | CIF Value (in INR) (Auto populates as per currency rate on the date of issuance of Authorisation) | CIF Value (in USD) (Auto populated as per the following rule: 5% of the average exports value in USD of the preceding 3 FY years subject to a value cap of USD 15 million) | Total exemption in INR | |
|---|---|---|---|---|---|---|
| | | | | | Total duties | GST |
| Cut and Polished Natural Diamonds, including semi-processed, half-cut, and broken diamonds, each weighing no more than ¼ Carat (25 Cents) | 71023910 | | | | | |

**Export Products**

| Item to be exported under Diamond Imprest Authorisation | ITC HS Code No. | Technical Characteristics | FOB Value (in INR.) | FOB value (in freely convertible currency)<br>(Auto populated and should not be less than 110% of the CIF value in USD) |
|---|---|---|---|---|
| Cut and Polished Natural Diamonds each weighing no more than ¼ Carat (25 Cents) | 71023910 | | | |

**Cumulative Import Value (Auto populated based on above information)**

| | |
|---|---|
| Total CIF value of Imports applied for (In INR) | |
| Total CIF value of Imports applied for (In US $) | |
| Total FOB value of Exports (In INR) | |
| Total FOB value of Exports (In US $) | |
| Total exemption (GST duty in notional value) | |
| Total exemption (Basic custom duty in notional value) | |
| Total Value Addition in % in terms of USD (Should not be less than 10%) | |

**Attachment Details**

| Attachment Type | Remark | Attachment Name |
|---|---|---|
| PDF, jpg | | 1. Status Certificate.<br>2. Chartered Accountant Certificate for the preceding 3 FY years export.<br>3. Udyog Aadhar/ MSME/ Manufacturing Industrial License.<br>4. Acknowledgement of the filing of ITR and GST returns<br>5. Consent letter of supporting Manufacturer<br>6. Manufacturing License of supporting manufacturer |

**DECLARATION / UNDERTAKING**

I / We hereby declare that:

1. The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from and if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

2. We would abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook Procedure and the ITC(HS) Classification of Export & Import Items, as amended from time to time.

3. None of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT or in the caution list of RBI.

4. No export proceeds are outstanding beyond the prescribed period laid down by RBI or such an extended period for which RBI permission has been obtained.

5. That I/We have updated the IEC profiles in ANF 1.

6. We have not been penalized under any of the following Acts (as amended from time to time): (i) The Customs Act, 1962, (ii) The Central Excise Act 1944, (iii) Foreign Trade (Development & Regulation) Act 1992, and (iv) The Foreign Exchange Management Act,1999; (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974.

7. I am authorised to verify and sign this declaration as per Paragraph 11.06 of the FTP.

| | | | |
|---|---|---|---|
| Place | | Date | |
| Name | | Designation | |
| Email | | Mobile | |
| Office Address | | | |
| Residential Address | | | |

| **DSC / E-Sign Details (Auto populate based on DSC)** | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|
| S.No. | E-sign Type | Serial Number | Signed Date | Certificate Type | Certifying Authority | Common Name | Organisation | Certificate Issued Date | Certificate Expiry Date |
| | | | | | | | | | |

| | |
|---|---|
| Amount to be Paid: (In INR). | |
| | |

**(Same Tariff as prescribed for Advance Authorization in Appendix – 2K)**

**GUIDELINES FOR APPLICANTS**

*Please see paragraphs 4.60, 4.61, 4.62, 4.63, 4.64 of FTP and 4.94, 4.95, 4.96, of HBP relevant to the Scheme under which the application is being filed*

1. Applicant shall file only one application for a particular financial year online using digital signature only.

2. Applicant with a Two Star Export House status or above, having achieved a minimum export performance of US$ 15 million in Cut & Polished Diamonds each year for the past three financial years and having filed all GST and Income Tax returns for those years, is eligible for Diamond Imprest Authorization.

3. The last date for submitting of online application is 31st December of the year following the end of the financial year to which the application pertains. Late cut facility as per 11.02 of HBP will not be applicable to this Scheme.

4. Please upload the following documents:

i. Valid Status Certificate.

ii. Statement of **physical exports (excluding third-party exports, if any) of Cut and Polished Natural Diamond,** made in the preceding three financial years, duly certified by a Chartered Accountant / Cost Accountant / Company Secretary in the format given in Appendix 5B.

iii. Self-certified copy of the manufacturing license of the applicant firm / supporting manufacturer.

iv. Proof of having filed all GST and Income Tax returns for preceding 3 years against which DIA pertains.